INDIAN FILM ACTOR'S INTERVIEW IN HONG KONG

*209. SARDAR NARINDAR SINGH BRAR:

> DR. (MRS.) MANGLADEVI TALWAR :

Will the PRIME MINISTER be pleased to state:

- (a) whether Government's attention has been drawn to the press reports that an Indian film actor's interview given to Radio Hong Kong in October, 1967 has created a furore among Indians there;
- (b) whether it is a fact that in his interview the film actor indulged in some anti-Indian remarks:
- (c) whether the Indian Mission in Hong Kong has taken any action against him;
- Cd) whether the Government of India have since received the recorded tape of the actor's interview; and
- (e) if so. what action Government propose to take against him?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Yes, Sir

- (b) Yes, Sir.
- (c) and (d) The Indian Commission in Hong Kong sent a verbatim text of the interview to the Government. The Indian Commission also took up the matter with the Director of Radio, Hong Kong who has expressed regret over the interview. In a subsequent interview to a Hong Kong daily paper the Indian actor amended his remarks.
- (e) Government deplore that an Indian citizen should have chosen to make such remarks about his own country. Whether under the law, any action can be taken will be considered.

FILM FINANCE CORPORATION

*210. DR. (MRS.) MANGLADEVI TALWAR: Will the Minister of INFOR-MATION AND BROADCASTING be pleased to State:

- (a) the date of the inception of the Film Finance Corporation and the total loss in rupees suffered by the Corporation as a result of loans not being paid by the Film Producers:
- (b) the total amount advanced to the Film Producers in the years 1965-66 and 1966-67;
- (c) the number and names of pictures released which had the financial backing of the Film Finance Corporation and the names of their producers;
- (d) the number and names of the producers who have not repaid their loans to the Film Finance Corporation;
- (e) whether any legal action has been taken in the case of defaulters; and
 - (f) if so, for what amounts?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) 25th March. 196Q. So far the Corporation has had to write off Rs. 12,66,089 as bad debt but this does not debar the Corporation to take recourse to legal and other steps to effect recoveries from the defaulters.

- (b) 1965-66 Rs. 27,81,676. 1966-67 Rs. 11,94,269.
- (c) A statement giving the required information is laid on the table of the House (Statement I). [See Appendix LXII, Annexure No. 38.]
- (d) The information is contained in Statement II. [See Appendix LXII, Annexure No. 39.]
- (e) and (f) Yes, Sir. The information is given in the Statement III. [See Appendix LXII, Annexure No. 40-1

COUNTRIES TREATED AS NON-ALIGNED BY INDIA

435. SHRI JAIRAMDAS DAULAT-RAM: Will the PRIME MINISTER be pleased to state the names of the countries which are considered and treated by India as non-aligned for purposes of mutual discussion?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): We exchange views :hrough normal diplomatic channels